

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20003 of 2019

(Arising out of Order-in-Appeal No. BLR-NORTH-COMM-06-
2018-19 dated 05/10/2018 passed by Commissioner of
Central Tax , Bangalore North)

**Prestige Mangalore Retail
Ventures Pvt Ltd**

The Falcon House No 1 Main Guard Crossroad
BANGALORE - 560001
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bangalore North**

No-59, HMT Bhawan
Ground Floor, Bellary Road
BANGALORE - 560032
KARNATAKA

Respondent(s)

Appearance:

**Shri JATIN CHRISTOPHER,
Advocate**

JCSS AND CO CA 2ND FLOOR, UNIWORTH
PLAZA, #20, SANKEY ROAD
BANGALORE - 560020
KARNATAKA

For the Appellant

**Shri Narendrababu P Byahatti,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20282 / 2021

Date of Hearing: 22/06/2021

Date of Decision: 22/06/2021

Per : S.S GARG

Learned counsel appearing for the appellant submitted that
they have availed the Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **22/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...